

**Mr. Speaker:** No question, no clarification. This has become a recurring matter. If any hon. Member wants any further clarification on a statement made in the House, this is not the way.

**Shri Hem Barna:** Whether the persuasive attempts of the police....

**Mr. Speaker:** Order, order. I am not going to allow. Let us proceed. Shri Dasappa may move his motion.

12.17 hrs.

### ELECTION TO COMMITTEE

#### ESTIMATES COMMITTEE

**Shri Dasappa (Bangalore):** Sir, I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a member of the committee on Estimates for the unexpired portion of the term ending on 30th April, 1960, vice Shri Mathuradas Mathur, resigned."

**Mr. Speaker:** The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one Member from among themselves to serve as a member of the committee on Estimates for the unexpired portion of the term ending on 30th April, 1960, vice Shri Mathuradas Mathur, resigned."

*The motion was adopted.*

12.18 hrs.

### STATUTORY RESOLUTION RE: SUGAR (SPECIAL EXCISE DUTY) ORDINANCE AND SUGAR (SPE- CIAL EXCISE DUTY) BILL.

**श्री कृष्णकान्त राय (बेरी) :** अध्यक्ष महोदय, जो प्रस्ताव मेरे नाम पर है, उसको सब से पहले में पढ़ देना चाहता हूँ और ऐसा करने के लिए आपकी आज्ञा चाहता हूँ। वह इस प्रकार है :

"This House disapproves of the Sugar (Special Excise Duty) Ordinance, 1959 (Ordinance No. 3 of 1959) promulgated by the President on the 25th October, 1959."

श्रीमन्, यह जो प्रस्ताव मैंने पढ़ा है.....

**The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi):** Sir, I may be allowed to move my Bill so that both the Bill and the Resolution may be considered simultaneously.

**Mr. Speaker:** Normally I allow the Resolution to be moved. The hon. Member in whose name the Resolution stands moves his resolution and makes a speech. But there is a connected matter, a Bill for consideration and passing. If the House agrees I will allow the hon. Member to formally move his resolution and allow him an opportunity to speak both on the motion for consideration of the Bill and his resolution; otherwise, he may not get a chance to speak on the Bill. I will take it that he has moved his motion. I shall now place it before the House. Motion moved:

"This House disapproves of the Sugar (Special Excise Duty) Ordinance, 1959 (Ordinance No. 3 of 1959) promulgated by the President on the 25th October, 1959."

I will allow the hon. Member to speak after the other motion is made.